

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE

Application No.246 of 2020 (SZ)

Tribunal on its own motion SUO MOTU  
Based on News Item in Dinamani Newspaper  
Dated 02-11-2020, Chennai Edition  
"Vaiyavur and Nathapettai  
Lakes: Will become a Bird Sanctuary?"

...

Applicant.

-Vs-

1. Secretary to Government  
Department of Environment  
Govt. Secretariat, Fort St George,  
Chennai, Tamil Nadu- 600 009  
and others.

...

Respondents.

**REPORT FILED BY THE 9<sup>th</sup> RESPONDENT**

I, R. Maheswari, Wife of Anandraj, Hindu aged about 39 years, Working as Commissioner, Kancheepuram Municipality, Kanchipuram, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Kanchipuram Municipality, the 9<sup>th</sup> respondent herein and well conversant with the facts of the case from the connected files.

2. In continuation of the report filed in the O.A. Dated 07-01-2021, the further facts as below are submitted.

3. The total number of house that were found to be discharging their domestic Sewage were 468 and all of them had been issued notices to stop their discharge into the Manjalneer Kalvai (Channel) that in turn leads to the Nathapettai Eri.

4. They were given 15 days time to stop their discharge and also ensure that they install Septic Tanks in their own premises. After the expiry of the time granted, the next step of enforcing the said directions were initiated and they individual households were imposed with penalty of Rs 500/- as the first instance.

  
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5. As of 19-03-2021, 225 households have remitted the fine amounts. The said drive to sensitize the households to stop their discharge is being carried out on a daily basis.

6. **Plugging of Sewage discharge:** Four houses that were found to be discharging the sewage directly into the Manjalneer Kalvai were plugged as on 19-03-2021. The said drive to stop the discharge directly into the channel have commenced in the second week of March 2021 and the said process is being carried out side by side with the sensitization of the residents to stop their discharge into the channel.

7. Due to the intervening State Assembly Elections, the Municipal Staff have been re-deployed for various Election duties and the further enforcement work will resume on the completion of the election date.

8. With regard to the prevention of flowing of Solid Wastes into the Channels leading to the Lakes, the Municipality has taken steps of installing Grills across the channel in 6 places at a distance 1.00 Km., 1.50 Km., 2.00 Km, 2.50 Km., 3.00 Km & 3.50 Km., and warning boards have also been installed. At present a total of 200 Meters of Fencing have been erected in sensitive six places.

9. A total of 600 Meters of fencing are proposed to be erected to permanently to prevent the dumping of solid wastes in sensitive places. This project is being carried out through the CSR obligations of the Registered Companies and the said work will be proceeded with on the completion of the election.

10. **Solid Waste Management Plant:** The Plant is situated near the Nathapettai Eri at a distance of 1.20 Km. and the same is a self contained plant and the discharge of leachate is reprocessing into Bio-methanotation plant. The said SWM facility is undergoing Bio-mining for removal of the legacy waste, which was started in the month of December 2019. The probable date completion is 31.12.2021.

  
COMMISSIONER,  
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11. The distance from the SWM centre to the lake is 1.20 Km. and there is no possibility of the leachate or any kind of discharge reaching the lake and also there are no channels leading from the SWM plant to the lakes.

12. The Solid Waste processing facility and the Sewage Treatment Plant have the Consent to establish issued by the TNPCB. The STP has been in operation at its planned capacity from the year 1978. For the added areas that have been included in the year 2011, the DPR for the Renovation of the STP and for installing networks in the added areas and for increasing its capacity has been prepared at the outlay of Rs.243.00 Crores and it awaiting for the Administrative Sanction.

**13. Implementation of the Solid Waste Management Rules 2016:**

The Report dated 07-01-2021 in Para D has set out the manner of implementation of the Solid Waste Management processes and it is prayed that the same may be read as part and parcel of this Report.

**Long Term Plan for prevention of Discharge of Sewage:**

1. Implementation of the renovation and modification works of the existing STP in Nathapettai as well as the creation of the network in the added areas of the Municipality are being implemented and the same are in the stage of Administrative Sanction. On getting the Administration Sanction, the process of tendering and construction will take about 24 Months.

2. Sewage outflow through the Manjal Neer Kalvai: A consultant under the Tamil Nadu Water Investment Company (TWIC) was appointed to survey the inlet channels that flow to the Nathapettai lake, was appointed in the Month of October 2020 and they have identified 18 inlet channels that lead to the Manjal Neer Channel which in turn leads to the Nathapettai Lake. These inlet channels have been proposed to be linked into a Sewage Treatment Plant and a DPR for the establishment of the STP at a cost of Rs.24.86 Crores. This proposed STP is independent from the common STP at Nathapettai.



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**Short Term Plan for Sewage Outflow:**

1. Stopping of discharge of the Sewage outlets by plugging the same and insisting upon the households to create septic tank facilities are being carried out on day to day basis.
2. Setting up of Community Septic Tanks is being explored and suitable sites for setting up such temporary tanks for collection of Sewage is being explored. Due to thick residential developments, it is feasible for only few areas to be served by such community Tanks.
3. Imposition of fines on the houses that do not stop their discharge is being imposed and at the first instance Rs 500 has been imposed and the houses that do not comply with the said requirements will be imposed fines on a monthly or weekly basis till they stop their discharge.

**14. Encroachments on the Nathapettai and Vaiyavur Lakes:**

The said lakes by themselves are vested with the Revenue Department and the Public Works Department. The encroachments on the lakes have to be removed by the Public Works Department. The Vaiyavur Lake is in the limits of the Vaiyavur Village Panchayat. As and when the PWD takes steps to remove the encroachments, the Municipality will render its help by providing Men and machinery for the eviction process on the request of the PWD.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on  
This the 20<sup>th</sup> day of  
March 2021 and the  
Deponent herein has  
Affixed his signature  
in my presence

  
COMMISSIONER,  
KANCHEEPURAM MUNICIPALITY.  
before me

  
Advocate, Chennai.  
**S. RAM SENTHIL KUMAR**  
ADVOCATE, E. No.2522/06  
# D5, 31/15, 1st Main Road,  
Gandhi Nagar, Adyar,  
Chennai - 600 020.

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
AT CHENNAI**

**O. A. No. 246 of 2020**

**REPORT AS ON 20-03-2021**

**M/s. P. SRINIVAS (828/1994).  
N.K. PONRAJ (2263/2009).  
R. PURUSHOTHAMAN(253/2011**

**COUNSEL FOR 9<sup>th</sup> RESPONDENT**

**Mobile No. 94862 04469**